

9

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

OA 2525/2004  
MA 2100/2004  
MA 2101/2004

New Delhi, this the 14<sup>th</sup> day of October, 2004

Hon'ble Mr. S. K. Malhotra, Member (A)

1. Pawan Kumar Sharma  
S/o Shri Nepal Sharma  
H.No. C-39, Kondli,  
Delhi – 110 096.
2. Sunil Kumar  
S/o Late Shri Bir Singh,  
S-167/234, Netaji Nagar,  
Sector-13, R.K. Puram,  
New Delhi – 110 023.
3. Vinod Kumar I  
S/o Shri Nagendra Prasad  
12/135, Lady Harding Staff  
Quarters, Delhi – 110 001.
4. Subash Mahto  
S/o Shri Ram Jatan Mahato  
C/o Sunil Kumar,  
D/1/36, Mansa Ram Park,  
Uttam Nagar,  
New Delhi.
5. Rakesh Kumar  
S/o Late Shri Narayan Singh  
WZ-1476A, Nangal Raya, Tulsi  
Ram Bagchi, New Delhi – 110 046.
6. Vinod Kumar II  
S/o Late Shri Man Phool Singh  
B-41, Pandav Nagar,  
Near Mother Dairy,  
Delhi – 110 092.
7. Rajesh Kumar  
S/o Shri Ved Prakash,  
10814/5, Balmiki Colony,  
Sat Nagar, Karol Bagh,  
New Delhi – 110 005.

8. Bunty Kumar  
S/o Shri Inder Prakash  
32/150, Trilok Puri,  
Delhi – 110 091.

...Applicants.

(By Advocate Ms Asha Jain Madan)

Versus

Government of India  
Ministry of Petroleum & Natural Gas,  
Shastri Bhawan,  
New Delhi – 1  
Through its Secretary.

...Respondent.

ORDER (ORAL)

After hearing the learned counsel for the applicants for some time, she requested that she would like to withdraw this OA and approach the Department for redressal of the grievances of the applicants after the cause of action has arisen and the remedies available under the AT Act, 1985 have been availed of. Request made is acceded to.

Accordingly, the OA is dismissed as withdrawn. However, the applicants will be at liberty to approach the Tribunal at a later stage if the necessity arises.

*Amay*  
(S.K. Malhotra)  
Member (A)

/gkk/